

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.642 of 2002.

Allahabad this the 26th day of August 2003.

Hon'ble Mr.Justice R.R.K. Trivedi, V.C.
Hon'ble Mr.D.R. Tiwari, Member-A.

Makhan Lal
son of Pancham Lal,
Resident of 594/20, Boudha Nagar
Masihaganj, Sipri Bazar, Jhansi
U.P.

.....Applicant.

(By Advocates : Sri A.D. Prakash/
Sri H.P. Pandey)

Versus.

1. Union of India
through General Manager
Southern Railway
G.M's Office,
Chennai, Madras.
2. Chairman
Railway Recruitment Board,
Ganga 12/142 Sterling Road,
Nungambakkam, Chennai,
Tamil Nadu.
3. Secretary
Railway Recruitment Board
Ganga 12/142 Sterling Road,
Nungambakkam, Chennai,
Tamil Nadu.

.....Respondents.

(By Advocate Sri A.K. Gaur)

O_R_D_E_R

(By Hon'ble Mr.Justice R.R.K. Trivedi, V.C.)

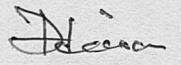
By This O.A. filed under section 19 of Administrative
Tribunals Act 1985, the applicant has challenged the



order dated 22.02.02 passed by Chairman, Railway
Recruitment Board, Southern Railway, Chennai.

2. After hearing counsel for the applicant, we do not find that any part of cause of action has arisen in the State of Utter Pradesh. In the circumstances, this Bench of Tribunal has no jurisdiction to hear the dispute. The O.A. is dismissed accordingly. Applicant, if so advised, may file fresh O.A. before Chennai Bench of the Tribunal.

No order as to costs.


Member-A.


Vice-chairman.

Manish/-